

HIGH COURT OF TRIPURA
AGARTALA

No.F.44(1)(c)-HC/2021/ 11432

5th June, 2021

ORDER

In view of the further extension of the lockdown related restrictions by the State administration, the High Court has decided to continue the present arrangement of working of the District Courts including Family Courts **till 15th June, 2021.**

By order,

Sd/-

(D. M. Jamatia)
Registrar General

No.F.44(1)(c)-HC/2021/ 11433-82

5th June, 2021

Copy to:

01. The Secretary General, Hon'ble Supreme Court of India, New Delhi;
02. The Registrar Generals of all the High Courts in India;
03. The Secretary, Govt. of India, Ministry of Law & Justice, New Delhi;
04. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
05. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
06. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;
07. The Secretary to Hon'ble Mr. Justice S. G. Chattopadhyay, Judge, High Court of Tripura, Agartala;
08. The Advocate General, Tripura, Agartala;
09. The Sr. Govt. Advocate, High Court of Tripura, Agartala;
10. The Chairman, Bar Council of Tripura, Agartala;
11. The Govt. Advocate, High Court of Tripura, Agartala;
12. The Secretary, High Court Bar Association, Agartala;
13. The Secretary, Tripura Bar Association, Agartala;
14. The Assistant Solicitor General of India, Govt. of India, Agartala;
15. The Public Prosecutor, High Court of Tripura, Agartala;

16. The LR & Secretary, Law, Govt. of Tripura, Agartala;
17. The District & Sessions Judge, Gomati District, Udaipur/Khowai District, Khowai/North Tripura District, Dharmanagar/Dhalai District, Ambassa/Sepahijala District, Sonamura/West Tripura District, Agartala/Unakoti District, Kailashahar/South Tripura District, Belonia for information. They are requested to circulate the same amongst all the Presiding Officers under their respective judgeships for their information. They are also requested to circulate the order to all the Bar Associations under their respective Districts;
18. The Judge, Family Court, Udaipur, Gomati District/Khowai, Khowai District/Agartala, West Tripura District/Dharmanagar, North Tripura/Kailashahar, Unakoti District/Sonamura, Sepahijala District /Ambassa, Dhalai District/Belonia, South Tripura for information. They are requested to circulate the same amongst all the Judicial Officers under their respective judgeships for their information;
19. The Registrar (Vigilance), High Court of Tripura, Agartala;
20. The Registrar (Judicial), High Court of Tripura, Agartala;
21. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
22. The Joint Registrar, High Court of Tripura, Agartala;
23. The Deputy Registrar(s), High Court of Tripura, Agartala;
24. The Chief Librarian, High Court of Tripura, Agartala;
25. The Assistant Registrar(s), High Court of Tripura, Agartala;
26. The System Analyst, Computer Section, High Court of Tripura, Agartala. **He is directed to take necessary steps regarding uploading of this order in the official website of the High Court of Tripura as well as in the official websites of the District Courts of Tripura;**
27. All the Superintendents, High Court of Tripura, Agartala;
28. The Sr. Grade Translator-cum-I/C. Paper Book Section, High Court of Tripura, Agartala;
29. The Court Master(s), High Court of Tripura, Agartala;
30. The Bench Clerk(s), High Court of Tripura, Agartala;
31. Notice Board of the Court-house; and
32. Order File.

 5/6/21
Registrar General